(100)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

0.A.No.31/95

Date of Order: 20.8,96

BETWEEN:

Emani Krishna Swamy

. Applicant.

AND

- 1. The Comptroller & Auditor General of India.
- 2. The Principal Accountant-General, Audit I, A.P.
- Senior Accounts Officer, Funds V, O/o Accountant General, Hyderabad.
- Sri P.V.GopalaKrishna, Senior Accounts Officer, O/o Accountant General, Hyderabad.

Respondents.

Counsel for the Applicant

Mr.E.Krishna Swamy Party-in-person

Counsel for the Respondents

Mr.G.Parameswarakas

CORAM:

HON BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Heard Mr.G.Parameswara Rao, learned standing counsel for the respondents.

2. The applicant in this OA while working as Audit Officer was appointed as an enquiry officer in a disciplinary case by an order dated 7.5.91. He claimed for Rs.500/- for honororium fpr working as an enquiry officer but that claim has been rejected by the letter No.Prl.AG (Au) I/Co.Ordn.Cell/DC I/94-95/TR 15. dated 13.7.94 by the senior Deputy Accountant-

General (Admn.).

- Aggrieved by the above he has filed this OA praying for a direction to the respondents for payment of honororium of Rs.500/- to the applicant for discharging the duties of enquiry officer.
- 4. The learned standing counsel for the respondents today brought to my notice the instructions in regard to payment of honororium to the staff appointed as enquiry officer. By 0.M.No.134/5/85-AVD.I dated 11.7.88 (A-1) the department of personnel has issued certain instructions for payment of honororium to part-time enquiry officers. The relevant portion of which reads as belows-

"One of the measures suggested in that letter was that, wherever a large number of oral inquiries are pending, the Deptt. should earmark some officers to complete the inquiries within a time limit to be indicated by the disciplinary authority. The competent authority, within its financial powers may consider sanction of suitable honorarium where inquiries are not part of their sphere of duties, to the Inquiry Officers/Presenting Officers subject to a minimum of Rs.250/- and maximum of Rs.500/- in respect of Inquiry Officer and minimum of Rs.100/- and maximum of Rs.300/- to the Presenting Officers. The amount payable on each occassion may be decided on merits taking into account the quality/volume of work and its quick and expeditious completion."

- 5. The above instructions were once again reiterated by 0.M.No.134/1/91-AVD. I, dt. 13.5.92 (A-II). The sum and substance of the instructions is that payment of honorarium is not mandatoryon the part of the competent authorities but depends on the consideration on the basis whether the enquiries are not part of the sphere of normal duties.
- 6. The learned counsel for the respondents submitted that the officer at the material time was working in the disciplinary cell co-ordinating the legal cases and also monitoring the disposal of the disciplinary cases. As he was in the monetoring

- A detailed rejoinder has been filed in this case. 7. But it could not be conclusively proved for the aff#davit as well as from the rejoinder that he had performed duties of enquiry officer in addition to his other duties which are not connected with the conducting of the disciplinary cases. However it is a fact that he completed the enquiry proceeding as entrusted to him and from the averments in the OA it appea that he had taken initiative to complete the case. | Consider: the above facts and also considering the fact that the honorarium to be paid is very small amount and the te is no need to further go into this case except to give to ken relief to the applicant to dispose of this case. circumstances of the case I feel that the ends of justice will be given and that he been given honorarium of Rs. 25 for conducting the enquiry.
- 8. The other prayer mentioned in this OA has got no relevance to this case and has to be rejected.
- 9. In the result, R-2 is directed to pay an amount of Rs.250/- as honorarium to the applicant for conducting the enquiry.
- 10. The OA is ordered accordingly. No costs.

(R.RANGARAJ Member (Adm

Dated: 20th August, 1996 (Dictated in Open Court)

Dy. Regism

OA.31/95.

Copy to:-

- 1. The Comptroller & Auditor General of India, 10 Bahadur Shah Zafar Marg, New Delhi-002.
- 2. The Principal Accountant General, Audit I, A.P., Hyd.
- 3. Senier Accounts Officer, Funds V, O/O Accountant General, A& E, Hyderabad.
- 4. One copy to Sri. E.Krishna Swamy, Party-in-person, H.No.12-2-823/A/56, Santosh Co.op, Hsg. Society, Mehdipatnam, Hyd.
- 5. One copy to Sri. G. Parmeswara Rao, Addl. CGSC, CAT, Hyd.
- 6. One copy to Library, CA . Hyd.
- 7. One spare copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARABAN: M(A)

DATED:

26/2/4

ORDER/JUDGEMENT R.A/C.P./M.A.NO.

D.A.NO.

31/95.

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
LYDERED/REJECTED
NO ORDER AS TO COSTS.

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II.COURT

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केरदेश प्रशासनिक अधिकारण Gest: L Administrative Tribunal केपाल /DESEATCH

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